NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.32/(MAH)/2015 CA No. 135/2015

CORAM:

Present: SHRI M. K. SHRAWAT MEMBER (J)

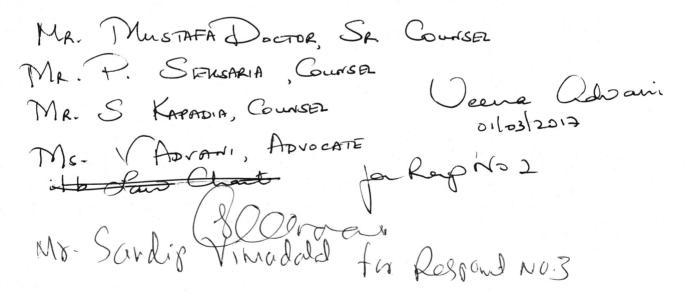
ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.03.2017

NAME OF THE PARTIES:

Mr. Suyash Traders V/s. M/s. Maneklal Enterprises Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 58, 59, 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

NAME DESIGNATION SIGNATURE S. No. Mr. Gauran Joshi, Socios Counsel, Mr. Farhan Dubash, Counsel Mr. Anosh Sequeira, Coursef Mr. Kalpesh Mehta, Advocate Mrs. Mansi Shah, Advocate Mr. Atul Jain, Advocate ilb Pravin Mehta & Mithi & Co. Adv for Petitioners



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<u>ORDER</u>

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CA No. 135/2015 in TCP No.32/397-398/CLB/MB/MAH/2015

- 1. The Learned Counsel of both the sides are present and opened the arguments in CA No. 135/2015 challenging the maintainability of the main Petition. After brief hearing it was decided that this Application has a bearing on the main Petition, therefore, to be decided with the main Petition.
- 2. From the side of the Respondent No.3, Reply is not yet on record although the Petition is filed in 2015, therefore, granted final time to file Reply on or before 15.03.2017.
- 3. The Respondents are also seeking time to file para wise Reply to the main Petition, that too, should be filed on or before 15.03.2017, needless to mention a copy in advance to the other side.
- 4. The Petitioner, if willing, to file Rejoinder to be filed on or before 30.03.2017.
- 5. After completion of the pleadings, the Petition is now enlisted for final hearing on **05.04.2017**.
- Directions given in the Order dated 3rd October, 2016 in respect of continuation of CLB Order dated 16th April, 2015 shall remain as it is, unaltered, till the next date of hearing.

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CA No. 135/2015 in TCP No.32/397-398/CLB/MB/MAH/2015

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- 7. However, the Petitioner is pressing for an additional ad-interim relief, but after discussion the Petitioner is granted leave, if deem fit, to file a separate Application for additional ad-interim relief.
- 8. (On the final date of hearing Petition alongwith this Application shall be heard.).

Sd/-

01.03.2017.

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M.K. SHRAWAT. MEMBER (JUDICIAL)